

**GOVERNMENT OF INDIA**  
**MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**RAJYA SABHA**  
**QUESTION NO 27.11.2009**  
**ANSWERED ON**  
**ROTTENING OF FOODGRAINS IN FCI GODOWNS .**

954

SHRI KAMAL AKHTAR

Will the Minister of COAL/CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :-

- (a) whether it is a fact that thousands of tonnes of foodgrains is rotted every year in the godowns of FCI;
- (b) if so, the details of rotten foodgrains during last three years, State-wise, year-wise and foodgrain-wise;
- (c) the reasons for such negligence; and
- (d) the action taken/proposed to be taken against the officials/authority guilty for rotting of foodgrains during last three years, till date?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(PROF. K.V. THOMAS)

(a)&(b): No, Sir. However, some quantities of foodgrains with Food Corporation of India (FCI) are damaged due to various reasons, such as, cyclones, floods, acceptance of below specifications stocks and movement to other regions. The damaged foodgrains accrued in the godowns of FCI during last three years, state-wise, year-wise and foodgrain-wise are given in Annexure.

(c)&(d): The foodgrains are stored by following scientific code of practices for storage. Timely prophylactic and curative treatments are carried out for the control of stored grains insect pests. However, during periodical inspections by various authorities if some quantities of foodgrains are found damaged due to negligence of some officials, suitable disciplinary actions are initiated against them.